

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. IA 52/2022- R-Plan IA 33/2022 IA 304/2022 IA 978/2022
IA 1515/2022 IA 1233/2020 MA 4020/2019 IA 769/2022
IA 1263/2022 IA 113/2022 In C.P. (IB) 1765(MB)2018

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2022**

**NAME OF THE PARTIES: IA 52/2022 Shailesh Verma
 Vs.
 Darwin Platform Infrastructure
 Limited
IA 33/2022 Shailesh Verma
 Vs.
 Dhiren Kot
IA 978/2022 Shailesh Verma
 Vs.
 Sureshkumar P Pendharkar
IA 1515/2022 Satish Maneshinde
 Vs.
 Committee of Creditors of Lavasa
 Corporation Limited And Its
 Subsidiaries
 IN THE MATTER OF
 Raj Infrastructure Development (India)
 Pvt Ltd.
 Vs.
 Lavasa Corporation Ltd.**

APPEARANCE :

FOR APPLICANT : Adv. Chaitanya Nikte – IA-769/2022.

FOR APPLICANT : Adv. Devansh Shah – IA-1515/2022.

FOR APPLICANT : Adv. Ami Jain – MA-4020/2019.

FOR RESPONDENT : Adv. Savani Gupte, Mr. Devarsh Shah–R.1 to R.6
 In IA-978/2022 and IA-304/2022

FOR RP : Adv. Ashish Kamat, Salonee Kulkarni
 Adv. Avinash R.Khanolkar – RP present.

FOR COC : Adv. Shriraj Khambete, Adv. Syamantak

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Heard Arguments of Adv. Mr. Ashish Kamat for Resolution Professional in IA-769/2022. Heard rebuttal arguments of Adv. Mr. Nikte in IA-769/2022. Counsels for both the parties are heard for considerable time. **Reserved for Orders.** Parties are directed to file written submissions within a period of two weeks.

Arguments of Adv. Mr. Ashish Kamat in IA-52/2022 Resolution Plan partly heard. List this matter for further hearing on **01.08.2022.**
High on Board.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

14.07.2022
Aarti/Sapna

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)